

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.151/2009

This 02<sup>nd</sup> day of April 2009

HON'BLE MR. M. KANTHAIAH, MEMBER (J)  
HON'BLE DR. A.K. MISHRA, MEMBER (A)

Mohd. Shameem Khan aged about 41 years S/o Sri Mohd. Shakeel Khan R/o Quarter No.165-E, Lehar Tara Railway Colony, Northern Railway, Varanasi.

.....Applicant

**By Advocate: Shri A. Moin.**

Versus.

1. Union of India through General Manager, Northern Railway, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. Divisional Railway Manager (P), Northern Railway, Hazratganj, Lucknow.
4. Senior Divisional Mechanical Engineer, Diesel Shed, Alambagh, Lucknow.
5. Asstt. Divisional Mechanical Engineer, Northern Railway, Varanasi.

.....Respondents.

**By Advocate: Shri Arvind Kumar.**

**ORDER**


Heard both sides.

2. The applicant has filed this OA with a prayer to quash the impugned transfer order dt.24.03.2009 (Ann.A-1) transferred the applicant and posted at Varanasi also with a direction to the respondents to continue him on the same post till the disposal of the OA.



3. It is also the case of the applicant that in respect of his change of category from Diesel trade to Electrical on medical grounds, he made representation to the respondent no.4 vide (Annexure A-3) dated (NIL), which is still pending for consideration. At this stage, learned counsel for the applicant submits that if his representation is directed to be decided, the purpose of O.A. would be served.

4. In view of the above circumstances, without going into the merits of the case, the respondent no.3 is directed to consider and dispose of the pending representation of the applicant Annexure A-3 dated (NIL) and also treating this OA as supplementary representation including in respect of the transfer of the applicant within a period of six weeks from the date of supply a copy of this order, with a reasoned order as per rules. Till then, the impugned transfer order dt.24.03.2009 is kept in abeyance. The applicant is also directed to supply the copy of representation and copy of OA alongwith a copy of this order. No costs.

  
**(DR. A.K. MISHRA)**  
**MEMBER (A)**

  
**(M. KANTHIAH)**  
**MEMBER (J)**

02.04.09  
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